

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. 308 of 2013 in  
Appeal No. 230 of 2013**

**Dated : 13<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Trading Co. Ltd. .... Appellant(s)  
Versus  
Chhattisgarh State Electricity Regulatory Commission  
& Anr. ... Respondent(s)**

**Counsel for the Appellant(s): Ms. Suparna Srivastava**

**Counsel for the Respondent(s): Mr. Abhinav Vasisth, Sr. Adv.  
Mr. Sumit Goel  
Mr. Ranjan M  
Ms. Lakshmi Iyer**

**ORDER**

We have heard the learned counsel for the parties in I.A. No. 308 of 2013 seeking for the stay of the operation of the impugned Order.

After hearing the matter for sometime, we feel that it would be better to take up the main Appeal itself for final disposal instead of passing any order in I.A by fixing the early date for hearing.

With these observations, the I.A. is disposed of.

The learned counsel for the Respondents are directed to file their respective replies on or before 10.12.2013 in the main Appeal after serving copy on the other side.

Post the matter for hearing on **16.12.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
ss/ts

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**